

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH,
NEW DELHI**

**CP No.124/2017
in
OA No.1638/2015
MA No.1485/2015**

New Delhi this the 8th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr.P.K.Basu, Member (A)**

Binay Kumar Jha
S/o Shri Bechan Jha
R/o 441-B, Shanti Marg
West Vinod Nagar, Mandawali
Delhi-92.
(By Advocate: Shri Ram Kawar)

....Applicant.

1. Smt. Saumya Gupta
Director of Education
Govt. of NCT of Delhi
Secretariat, New Delhi – 110.
2. Shri M.M.Kutty, Chief Secretary
Govt. of NCT of Delhi, Secretariat
Delhi.
3. Shri K.K.Madan
Dy. Education Officer, Zone-III
Distt. East, Rani Garden, Delhi.
4. Sh/Smt. P.Lata Tara
Dy. Director of Education
District Officer, Anand Vihar
East Delhi. Respondents/Contemners.
(By Advocate: Ms. Sangita Rai)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

When this matter is taken up, the learned counsel for the respondents while producing a copy of Order dated 26.04.2017 passed in WP (C)

No.934/2017 by the Hon'ble High Court of Delhi, submits that the Hon'ble High Court of Delhi while listing the WP on 17.08.2017 directed that no coercive steps shall be taken against the petitioners in the CP.

2. In the circumstances, the Contempt Petition is closed. Notices issued to the respondents are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, once the aforesaid WP is finally decided. No costs.

(P.K.BASU)
Member (A)

(V. AJAY KUMAR)
Member (J)

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